

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

O.A.No.883/2001

Dated this Tuesday the 18th Day of December, 2001

Hon'ble Shri Justice B.N. Singh Neelam, Vice Chairman  
Hon'ble Smt. Shanta Shastry, Member (A).

Shri Ashok G. Chalke,  
residing at Pareira Nagar,  
Chawl No.2, Room No.7, Rawal Pada,  
Dahisar (East), Bombay-68  
.. Applicant.

(By Advocate Shri K.P. Pandey)

Versus

1. Union of India,  
through its Secretary,  
Ministry of Communication,  
Department of Telecommunication,  
Government of India, Ashoka Road,  
Sanchar Bhavan, New Delhi-1.

2. Chief General Manager,  
Mahanagar Telephone Nigam Ltd.,  
Prabhadevi, Telephone House,  
Mumbai.

.. Respondents

ORDER (ORAL)

{ Per : Justice B.N. Singh Neelam, Vice Chairman }

This O.A. was filed with a prayer to cancel the suspension order against the applicant and to declare same as illegal, malafide, improper, bad in law on the grounds mentioned in the petition. All points so taken are good grounds for admission and pressed into service.

2. By looking into the record it transpires that the applicant had also preferred an appeal for revocation of suspension before the Member Services, Telecom Commission, Department of Telecommunications,

Sanchar Bhavan, New Delhi-110 001 which is still pending. It is also pointed out that it has been incorporated in the said memo of appeal with regard to charge sheet already submitted hence having no chance in any way to go with the evidence. During the course of arguments however (in all fairness, the Learned Counsel for the applicant <sup>has</sup> ~~has~~ concerned that

concerned as to dispose of the said appeal so preferred which is kept pending within a stipulated time by passing a speaking order, <sup>which will suffice</sup> ~~in~~ <sup>for</sup> purpose of

3. In the background and facts discussed above, we are of the considered opinion that the matter can well be disposed of at this stage with a direction to the concerned respondents before whom the appeal is pending as to dispose of the same within a stipulated time. Taking that view the concerned respondents are hereby directed as to dispose off the appeal so pending being preferred for revocation of suspension within 30 days from the date of receipt of copy of this order by passing a speaking and reasoned order. With the above direction and observations, without however entering into the merits of the case, the present O.A. so filed stands disposed off, with no order as to costs.

*Smt. Shanta Shastray*

( Smt. Shanta Shastray )  
Member (A)

*B.N. Singh Neelam*  
( B.N. Singh Neelam )  
Vice Chairman